

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A. No. 39/93

Dt. of order: 6.7.94

Chhotu Lai : Applicant

Vs.

Union of India & Ors. : Respondents

Mr. S. K. Jain : Counsel for applicant

Mr. S. S. Hasan : On behalf of the respondents

CORAM:

Hon'ble Mr. Justice D. L. Mehta, Vice Chairman

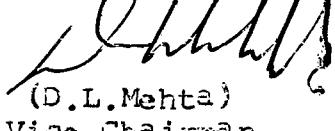
Hon'ble Mr. O. P. Sharma, Member (Adm.)

PER HON'BLE MR. JUSTICE D. L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant and have perused the record. The main contention of the learned counsel for the applicant is that the applicant is a member of Scheduled Tribe and he is entitled for consideration both in the general quota as well as in the reserved quota. The applicant's grievance is that his name has not been considered for promotion. In the petition the applicant has not stated that on which post he should be promoted. In such circumstances, no specific order can be passed except the order that his case should be considered in the general quota on merit whenever his right accrued. The respondents are directed to consider the case of the applicant for promotion in the general quota if not considered so far within a period of 3 months on the basis of his seniority.

2. The O.A. is disposed of accordingly with no order as to cost.


(O.P. Sharma)
Member (A)


(D.L. Mehta)
Vice Chairman.